NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.61/(MAH)/2011 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2016

NAME OF THE PARTIES: Shri Madhukant S. Gupta

V/s.

M/s. Bombay Cranes Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Rameth Sanglin. Awth. Representative R.S. Sanlchin.

2. Shandul Singh Adv. Ju Fesford Ly

ORDER

C.P. No. 61/397-398/CLB/MB/MAH/2011

Dated: 22.11.2016

Ld. Counsel for both sides are present.

At the request of both the parties, the matter is adjourned for hearing on 4th January, 2017.

sd/-

B.S.V. PRAKASHKUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)